

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 1271OF 2024**

IN THE MATTER OF:

Shri Khroo L Pariat.

...Applicant

Verses

State of Meghalaya & Ors.

...Respondents

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Filed on: 10.03.2026
New Delhi

Filed by

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**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

ORIGINAL APPLICATION NO. 1271/2024 (PB)

IN THE MATTER OF:-

Shri Khroo L. Pariat

...Applicant

VERSUS

State of Meghalaya & Ors

..Respondents

**AFFIDAVIT ON BEHALF OF RESPONDENT NO. 5 –
MEGHALAYA STATE POLLUTION CONTROL BOARD
(MSPCB) PLACING ON RECORD THE INTERIM REPORT OF
THE JOINT COMMITTEE IN COMPLIANCE WITH ORDER
DATED 04.02.2026**

I, **Dr. George Hagi Chyrmang, MFS**, s/o (L) D. Kyndiah, aged about 45 years, having office at Lumpyngngad, Shillong, Meghalaya, 793014, do hereby solemnly affirm and declare as under:-

1. That I am presently posted as the Member Secretary of the Meghalaya State Pollution Control Board (MSPCB), and as such in my official capacity, I am well conversant with the facts and records of the case and hence competent and authorized to swear this affidavit on behalf of MSPCB, hereinafter referred to as the 'Board'.



2. That the Hon'ble Tribunal vide order dated 04.02.2026 was pleased, inter alia, to constitute a Joint Committee and designate the Member Secretary, Meghalaya State Pollution Control Board, as the nodal agency for coordination and compliance. The relevant portion of the order is reproduced hereinbelow: -

"11. In view of the facts and circumstances of the case, we consider it appropriate to constitute a Joint Committee to verify the factual position and take appropriate remedial action. Accordingly, Joint Committee comprising of representatives of Ministry of Jal Shakti, Government of India, Chief Secretary, Government of Meghalaya, representative of Member Secretary, Meghalaya, State Pollution Control Board, representative of Water Resources Department, Public Works Department and Jowai Municipal Board and direct the same to undertake requisite visits to the sites in question, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponents, verify the factual position and take/suggest appropriate remedial action by following due course of law and submit its report with requisite details regarding action already taken and action to be taken with timelines for execution/completion and compliance status in respect of compliance with the environmental norms and contractual obligations by PWD and executing agencies. The Member Secretary, Meghalaya State Pollution Control Board will be the nodal agency for

MEMBER SECRETARY
Meghalaya State Pollution Control Board
Shillong

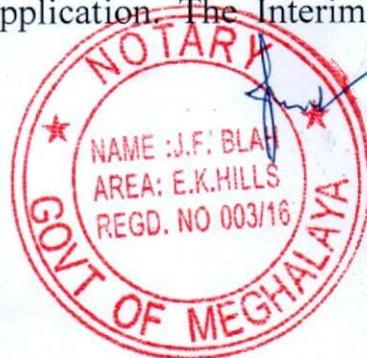


coordination and compliance. Report of the Joint Committee may be filed within one month”.

3. That in compliance of the said order dated 04.02.2026, the Joint Committee was constituted comprising of the following members nominated by the respective departments /authorities:

- i. Shri S.C. Sadhu, IAS, Secretary, Forests & Environment Department, Government of Meghalaya; representative of the Chief Secretary, Government of Meghalaya;
- ii. Er. Abhay Kumar, CWES, General Manager, Brahmaputra Board, representative of the Ministry of Jal Shakti;
- iii. Smti. Amabilis Phawa, Superintending Engineer, PWD (Roads), Jowai Circle;
- iv. Shri C.E. Wahlang, Superintending Engineer (WR), HPD, Water Resources Department;
- v. Shri S. Syiem, Senior Environmental Engineer, representative of the Member Secretary, Meghalaya State Pollution Control Board; and
- vi. Shri Manhunbeitki Passah, Executive Engineer, Jowai Municipal Board.

4. That pursuant to the aforesaid order, the Joint Committee carried out inspection of the site(s) in question on 23.02.2026 and prepared an Interim Report after verification of the factual position and examination of the issues raised in the present application. The Interim Report



records the grievances raised and the observations made during the course of inspection.

5. That in compliance with the directions of this Hon'ble Tribunal and in the capacity of the Nodal Agency for coordination, the Board is placing on record the Interim Report of the Joint Committee.

(A copy of the Joint Committee Interim Report dated 23.02.2026 is marked and annexed as Annexure R/1.)

6. That it is respectfully submitted that the present report is an Interim Report of the Joint Committee, recording the grievances examined and observations made during the site inspection. A detailed report of the Joint Committee, incorporating further examination of the issues and consolidated findings of the Committee, shall be filed before this Hon'ble Tribunal in due course.
7. I say that the facts stated in the above paras are true and correct to the best of my knowledge and information.

Date: 09.03.2026

Place: Shillong

Identified by:-

(Miss. P.S. Barch)
(Advocate)

SOLEMNLY AFFIRMED BEFORE ME THIS DAY
ON THAT THE DEPONENT IS IDENTIFIED BY
I CERTIFY THAT THE CONTENTS OF THE AFFIDAVIT
ARE READ, ORDER AND EXPLAINED TO THE
DEPONENT WHO VERIFIED THE SAME BEFORE ME

P.S. Barch
9/3/26

J. BLAH
NOTARY
East Khasi Hills District
Government of Meghalaya

(Signature)
DEPONENT

MEMBER SECRETARY
Meghalaya State Pollution Control Board
Shillong

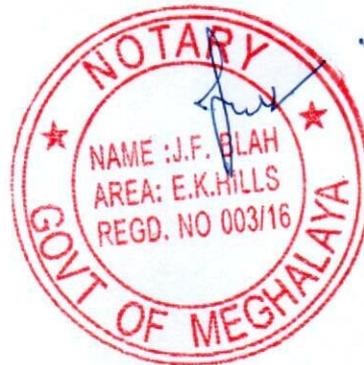


VERIFICATION

I, **Dr. George Hagi Chyrmang**, aged about 45 years, serving as Member Secretary, Meghalaya State Pollution Control Board (MSPCB), Respondent No. 5, having office at Lumpyngngad, Shillong, Meghalaya, 793014, do hereby state that I have submitted this Affidavit on solemn affirmation and oath. I have verified that the facts are true to the best of my personal knowledge and belief. I have not suppressed any material fact known to me and relevant to this matter.

Date: *09.03.2026*

Place: *Shillong*




DEPONENT
MEMBER SECRETARY
Meghalaya State Pollution Control Board
Shillong

INTERIM INSPECTION REPORT OF THE JOINT COMMITTEE CONSTITUTED BY THE HON'BLE NGT IN ORIGINAL APPLICATION (O.A.) NO. 1271/2024 ORDER DATED 04.02.2026 (KHROO L PARIAT VS. STATE OF MEGHALAYA7 & ORS

1. Background: The Hon'ble National Green Tribunal in Original Application (O.A.) No. 1271/2024 order dated 04.02.2026 at para 11 of the said order, has issued relevant directions as given below:

"In view of the facts and circumstances of the case, we consider it appropriate to constitute a Joint Committee to verify the factual position and take appropriate remedial action. Accordingly, Joint Committee comprising of representatives of Ministry of Jal Shakti, Government of India, Chief Secretary, Government of Meghalaya, representative of Member Secretary, Meghalaya, State Pollution Control Board, representative of Water Resources Department, Public Works Department and Jowai Municipal Board and direct the same to undertake requisite visits to the sites in question, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponents, verify the factual position and take/ suggest appropriate remedial action by following due course of law and submit its report with requisite details regarding action already taken and action to be taken with timelines for execution/completion and compliance status in respect of compliance with the environmental norms and contractual obligations by PWD and executing agencies. The Member Secretary, Meghalaya State Pollution Control Board will be the nodal agency for coordination and compliance. Report of the Joint Committee may be filed within one month."

2. Action taken:

2.1 Constitution of the Joint Committee:

In compliance with the Hon'ble NGT Order, The State Government of Meghalaya, Ministry of Jal Shakti, Meghalaya State Pollution Control Board, Public Works Department, Water Resources Department, Jowai Municipal Board have nominated following officials as members of the Joint committee:

- i. Shri. S.C. Sadhu, IAS, Secretary, Forests & Environment Department, Government of Meghalaya
- ii. Er. Abhay Kumar, CWES, General Manager, Brahmaputra Board, Ministry of Jal Shakti
- iii. Smti. Amabilis Phawa, Superintending Engineer, PWD (Roads), Jowai Circle
- iv. Shri. C.E. Wahlang, Superintending Engineer (WR), HPD, Water Resource Department
- v. Shri. S. Syiem, Senior Environmental Engineer, Meghalaya State Pollution Control Board
- vi. Shri. Manhunbeitki Passah, Executive Engineer, Jowai Municipal Board

3. About the Project Site:

- a. **Project area:** The instant matter is related to the construction of the Jowai- Bypass Road with a paved shoulder, connecting NH-40E and NH-44 over a total length of 5.915 kilometers.
- b. **Award of Contract:** The project was initially awarded to M/s Kampong Kamyer Company from Arunachal Pradesh in March 2022 and canceled due to technical reasons. The contract was subsequently awarded to M/s Dhar Construction Company on January

[Handwritten signatures in blue ink]

16, 2023, with a completion timeline of 18 months. While the original deadline was July 2024, officials from PWD (Roads) informed that the work is now expected to be completed by March 2026.

- c. **Flow of Myntdu River near the project site:** The construction of the Jowai- Bypass Road is taking place along the hillocks near the Myntdu River. The Myntdu River, which originates at Mih Myntdu near Jowai town in Meghalaya, flows around the town and merges with Liar Pam Kam Stream and Mynkrem Stream near the road construction site that connects NH-40E and NH-44. The Myntdu River continues downstream through Jowai Town, where raw water is extracted for treatment at the Water Treatment Facility operated by the Public Health Engineering (PHE) Department in Jowai, to supply drinking water to the town's residents.

4. Inspection by the Joint Committee:

An inspection by the Joint Committee was carried out on 23rd February, 2026 and had visited the various sites along Myntdu River. Interaction with all stakeholders to collect the factual information regarding the allegations made in the OA in presence of the applicant and representative of the concerned project proponents.

5. Observations of the Joint Committee are as follows:

Grievance No.	Grievance Description	Inspection Findings
1.	<p>Illegal and Indiscriminate Road Construction: PWD has undertaken road construction along hillocks adjoining the Myntdu River without adequate environmental safeguards, causing ecological damage.</p>	<p>The inspection confirmed that road construction is ongoing. At multiple sites along the river and its tributaries, no environmental safeguards were observed.</p> <ul style="list-style-type: none"> • At Liar Pamkam Stream - Way Point No.1 (GPS 25°27'5.05"N 92°10'53.49"E; 25°27'4.84"N 92°10'55.02"E; 25°27'5.21"N 92°10'55.47"E & Photos as Annexure-I): Earth cutting and dumping were observed directly on the slope without any protective measures like silt fences or retention walls. Even though sand bags pallasiding were provided, at the base of the bride, however it is found to be insufficient to control the debris that was already dumped. • At Mynkrem Stream - Way Point No.2 (GPS 25°26'23.60"N 92°10'55.66"E & Photos as Annexure-II): Construction activities directly linked to the indiscriminate dumping of muck into the stream. • At Treiong Rieng Stream - Way Point No.3 (GPS 25°26'7.73"N 92°11'9.54"E & Photos as Annexure-III): Construction debris was observed being pushed directly towards the river.



Grievance No.	Grievance Description	Inspection Findings
2.	<p>Dumping of Muck and Construction Debris into the River: Earth, muck, and debris are being directly discharged into the Myntdu River, causing heavy siltation.</p>	<p>This grievance was fully substantiated with evidence at multiple locations:</p> <ul style="list-style-type: none"> • Liar Pamkam Stream (WP No.1 attached as Annexure -I) (: A lot of earth and debris have been dumped under the bridge which has led to blockage of the stream. Even though sand bags were provided on the slopes but it was noted that a lot of the soil/debris has slided downhill. • Mynkrem Stream (WP No.2 attached as Annexure -II): Construction activities were directly linked to the indiscriminate dumping of muck into the stream. • Treiong Rieng (WP No.3 attached as Annexure -III): Construction debris and earthwork was observed being pushed directly towards the river thereby reducing the width of the river from its original width.
3.	<p>Damage to Agricultural Land and Paddy Fields: The flow of debris and soil has destroyed paddy fields in Pynthornein and Pynthorwah.</p>	<ul style="list-style-type: none"> • At Liar Pamkam Downstream - Way Point No.4 (GPS 25°27'13.29"N92°11'13.25"E& Photos as Annexure-IV): It was observed that debris originating from construction activities at the hilltop is being washed downstream during periods of heavy rainfall. Officials from the Public Works Department (PWD) informed the Committee that the contractor had undertaken clearance of debris from the affected paddy fields. However, upon inspection, it was observed that further action is required to ensure complete removal of debris near the paddy fields.
4.	<p>Degradation of River Ecology and Aquatic Life: Activities have caused severe harm to aquatic life, flora, and fauna.</p>	<p>The inspection found direct evidences of habitat destruction:</p> <ul style="list-style-type: none"> • Tributary Blocked-Way Point No.1 (GPS 25°27'5.05"N92°10'53.49"E; 25°27'4.84"N 92°10'55.02"E; 25°27'5.21"N 92°10'55.47"E& Photos as Annexure-I): The stream at Liar PamKam was observed to be completely blocked by debris. • Siltation: Heavy siltation was observed in the Myntdu river and at the PHE reservoir. • Fish Sanctuary Threatened: The petitioner specifically pointed out, and the committee noted, that a fish sanctuary located downstream of the reservoir is being affected by the siltation.
5.	<p>Threat to Drinking Water Source: The Myntdu River, the primary source of drinking water</p>	<p>The Joint Committee noted that the PHE Department of Jowai Town draws drinking water from the Myntdu River by constructing a small</p>

Grievance No.	Grievance Description	Inspection Findings
	for Jowai town, has been polluted.	dam/reservoir. The intake is located about 5-6 km downstream from the road construction site. The raw water intake point is situated approximately 1.5-2 km downstream from the water treatment facility. Capacity of the reservoir has decreased due to siltation. The entire stretch of observed pollution (tributaries and main river) ultimately drains into this reservoir, which feeds the Public Health Engineering (PHE) water supply schemes for Jowai.
6.	Impact on Catchment Areas, Tributaries, and Reservoirs: Construction has damaged catchment areas, tributaries, and the reservoir.	<ul style="list-style-type: none"> • Catchment Areas: The inspection of Khliehtyrchi Falls confirmed it as a key catchment area. • Tributaries: Liar Pamkam & Mynkrem were found heavily damaged by rampant debris dumping. • Reservoir/Dam: The reservoir was inspected and found to be suffering from reduced capacity (decrease depth) due to siltation originating from the damaged tributaries as a result of the said Road construction illegal dumping.
7.	Failure of Contractors to Address Damage: The initial contractor (M/s Kampung Kamyar Trading Co.) abandoned the project, and the subsequent contractor (M/s Dhar Construction Co.) continues work while ignoring public grievances.	The inspection confirmed that construction and dumping are continuing under the current contractor. The committee observed that the contractor is not following proper environmental safeguards.
8.	Lack of Compensation or Remediation for Affected Persons: Despite appeals, no compensation or corrective measures have been provided to affected farmers and residents.	The representative from PWD has informed that compensation has been paid by the construction company to the affected paddy field owners (copy of compensation paid is at Annexure-V)
9.	Inaction and Apathy of Government Authorities: Appeals to the State Government have failed to elicit any effective response.	It may be informed that the Meghalaya State Pollution Control Board has been monitoring the said project from time to time, whereby Directions to Public Works Department and M/s Dhar Construction Company have already been served, besides Water quality monitoring and analysis being carried out on monthly basis (copy of directions is at Annexure - VI) This inspection itself is a response to the

Grievance No.	Grievance Description	Inspection Findings
		<p>grievance. However, the findings reveal why the petitioner felt there was inaction:</p> <ul style="list-style-type: none"> • Despite complaints, the dumping continued unabated all around the project site. • The designated dumping site at Demthring was found to be largely unused, indicating a lack of enforcement by authorities to ensure contractors dispose of waste properly. • The PWD's representative response at Liar Pamkam—that slope "dressing and plantation" was not in their Detailed Project Report (DPR)—shows a systemic failure to integrate environmental protection into project planning.
10	<p>Cultural, Religious, and Community Harm: Degradation undermines the religious and spiritual significance of the river for the Jaintia community.</p>	<p>The committee specifically visited Khliehtyrchi Falls, identified as a site of religious importance. Finding: The committee noted that this specific site has "no direct impact from road construction." However, they acknowledged its significance as a catchment area.</p>
11	<p>Absence of Protective Buffer Zones and Regulatory Enforcement: No buffer zone has been maintained along the riverbanks, facilitating violations.</p>	<p>The inspection confirmed the absence of a functional buffer zone, as construction and dumping were observed right up to the edge of streams and the river. The report mentions:</p> <p>It was informed that the MSPCB has already requested the Government of Meghalaya to declare the Stretch of Myntdu River from Jingkieng Myntdu up to PHE Drinking Water Supply Source as a "Critical Catchment Area" as per Meghalaya Protection of Catchment Areas Act, 1990 (copy of letter is attached at Annexure-VII).</p> <p>It was informed that the Government of Meghalaya has notified the Water Bodies Guidelines 2023, which regulate activities in and around water bodies (riverine and non-riverine respectively)(copy of letter is attached at Annexure-VIII)</p>
12	<p>IA No. 691/2025 regarding non-implementation of Rule 8 of C&D(WM) Rules, 2016.</p>	<p>It was informed that PWD is yet to be granted authorization under Construction & Demolition Wastes Rules, 2016 by the MSPCB due non submission of documents.</p>



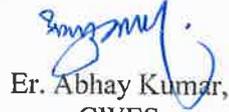


6. VERIFICATION OF ACTION TAKEN BY PROJECT PROPONENT WITH REGARD TO PWD LETTER NO. PW/SW/NH/23/2025/279 DATED 23.01.2026

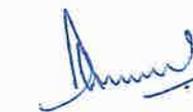
- i. It was observed that the contractor had undertaken clearing of the debris and boulders from the affected paddy fields. However, debris was still observed near the paddy fields downstream of Liar Pam Kam for which representatives from PWD informed that cleaning could not be completed since the landowners has requested to leave some debris along both side of the stream to protect the paddy field from overflow of the stream during heavy rainfall.
- ii. A designated dumping site has been identified by PWD but authorization is yet to be granted by MSPCB due to incomplete documentation.
- iii. Temporary protective measures such as sand bag palasiding and localized slope stabilization have been undertaken as immediate mitigation steps during construction. However it was found to be insufficient to control the debris that was already dumped.
- iv. Plantation has been carried out at various stretches of the road construction but mortality rate is high. More plantations need to be carried out by the project proponent.



Shri. S. C.
Sadhu, IAS
Secretary
Forests &
Environment
Department



Er. Abhay Kumar,
CWES
General Manager
Brahmaputra
Board



Smti. Amabilis
Phawa
Superintending
Engineer
PWD (Roads)



Shri. C. E.
Wahlang
Superintending
Engineer
Water Resource
Department

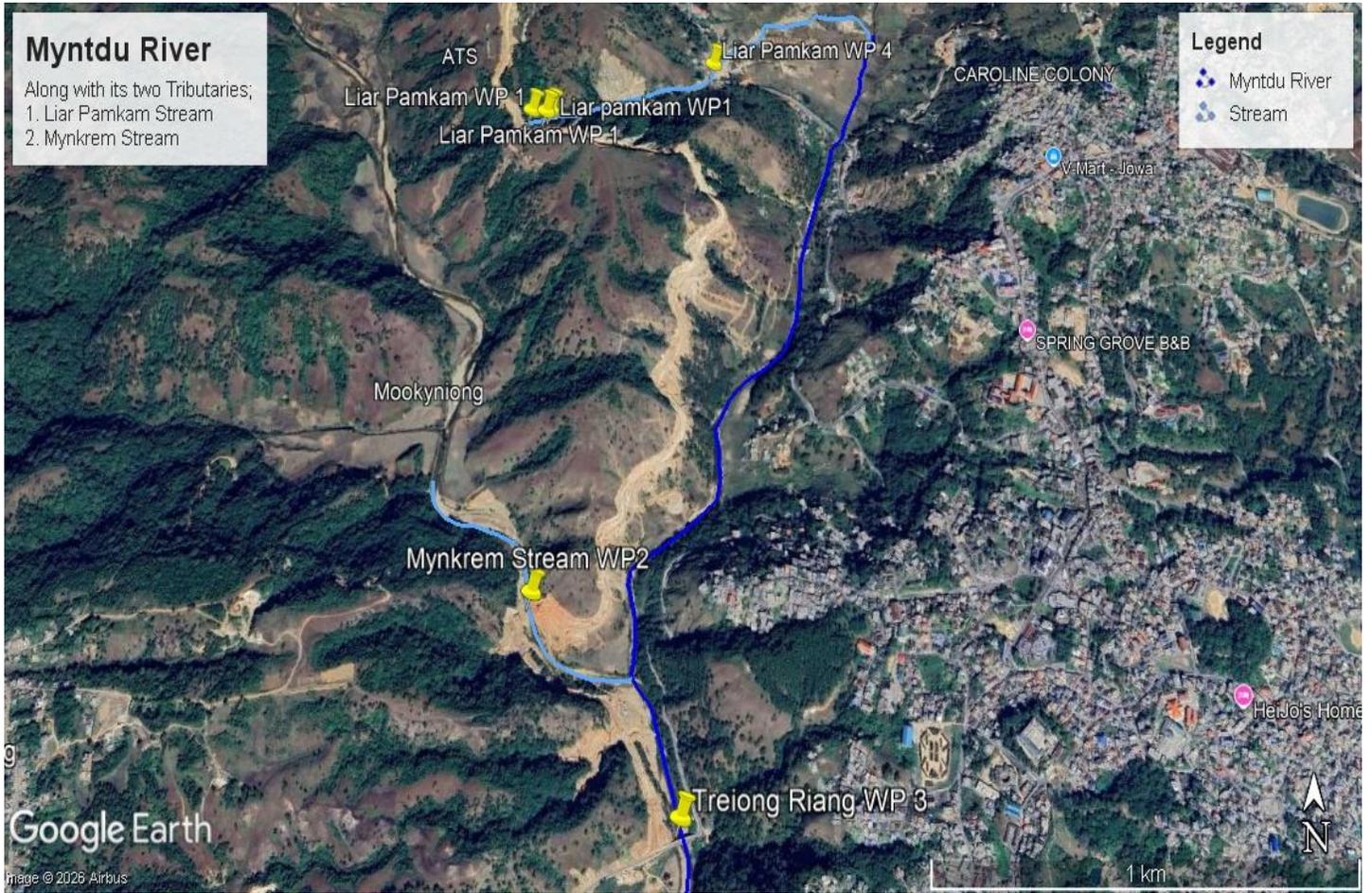


Shri. S. Syiem
Environmental
Engineer
MSPCB



Shri. Manhunbeitki
Passah
Executive Engineer,
Jowai Municipal
Board

Map Showing the Flow of Myntdu River and Its Affected Tributaries











GPS Map Camera
West Jaintia Hills, Meghalaya, India
Jowai Main Road, Thadlaskein, West Jaintia Hills, Meghalaya
793151, India
Lat 25.453760, Long 92.187368
Monday, 23/02/2026 01:06 PM GMT+05:30
Note : Captured by GPS Map Camera



GPS Map Camera
West Jaintia Hills, Meghalaya, India
Jowai Main Road, Thadlaskein, West Jaintia Hills, Meghalaya
793151, India
Lat 25.453691, Long 92.187015
Monday, 23/02/2026 01:01 PM GMT+05:30
Note : Captured by GPS Map Camera

ANNEXURE-V

KA JING AI JINGIARAP IA KI TRAI LYNGKHA (PYNTHOR NEIN) NA KA JING PYNJULOR KA MARIANG

Mynta ka sngl, ka 1st November 2024, ka M/s Dhar Construction company ka la wan ban ai jingiarap ia ki trai lyngkha jong ka (Pynthor Nein) na ka jing pynjulor jong ka mariang mynta u snem.

Ha kane ka jing ia kynduh lang, ki trai lyngkha ki la buh ruh katto katne ki jing kyrpad ha kaba u Executive Engineer P.W.D (Roads), Jowai Central Division, Jowai u la mynjur.

1. Ki trai lyngkha ki la kyrpad ia ka PWD ban pynkhuid ia ki lyngkha jong ki ba la tap da ki maw bad ki shylap kiba sahteng kiba mih naka jing pyntrei ia u surok Jowai By-Pass na Tre-longriang sha Khlehtyrshi. Dei ban pyntrei ruh kat kum ka jing peit jong ki trai lyngkha bad ki nongrep ha ka rukom kaba biang.
2. La kyrpad ruh ba lada jia ba wan biang u slap ban pyndap ia ka liar Pamkam kaba ia dep pynkhuid, ka Office ka hap ban pynkhuid biang.
3. Ia ki nala bad ki ban kiba sahteng ba laid lynti ka um sha hali dei ban pynkhuid
4. Ki trai lyngkha ki la kyrpad ruh ia ka Office ba kan sngewbha ban lehba ia kine ki phang kiba la kdew haneng.

Ha kane ka jingialang ai jingiarap jong ka M/s Dhar Construction Company mynta ka sngl, ia la don lang ruh U H. Nengnong, Executive Engineer P.W.D (Roads), Jowai Central Division, Jowai, O. Thubru, Assistant Executive Engineer P.W.D (Roads), National Highway Sub-Division, Jowai bad S. Challam, Junior Engineer P.W.D (Roads), National Highway Sub-Division, Jowai.

Ki nongloh jingiarap mynta ka sngi naka M/s Dhar Construction Company ki long kumne harum:-

Sl. No	Kyrteng ki nongloh jingiarap	Amount (₹)	Signature
1.	Smt. Nali Pakyutain	30,000.00	<i>Nali</i>
2.	Smt. Riina Chokom	30,000.00	<i>Riina</i>
3.	Smt. Kamsah Chhalam	30,000.00	<i>Schallam</i>
4.	(K). Smt. Bilbiau Pakyutain	10,000.00	<i>Bilbiau</i>
5.	Smt. Riya Rymbai	30,000.00	<i>R. Rymbai</i>
6.	Smt. Ixix Chhokom	10,000.00	<i>Ixix Chhokom</i>
7.	Smt. Lasa Dkhat	30,000.00	<i>L. Dkhat</i>

8.	Smt. Hunsikh Khypriam	30,000.00	<i>H. Khypriam</i>
9.	Smt. Original Pakyutain	10,000.00	<i>Original Pakyutain</i>
10.			
11.			

[Signature]
Site Manager
M/s Dhar Construction Company

Received
by. *[Signature]* 1/11/2024.
Smt. Kamiswan Pakyutain
Aiding President.
Tre Nali Bad ki Nongrep.

Meghalaya State Pollution Control Board

Forests & Environment Department, Government of Meghalaya
 'ARDEN' Lumpynggad, Shillong - 793014
 Website : <http://megspcb.gov.in>

(118)

**(BY REGISTERED POST)**

No. MSPCB/TB-30/VOL-I/2022/2023-2024/ 118

Dtd. Shillong, the 30th January, 2024.

To,

M/s. Dhar Construction company,
 Maccabe Road, Demseiniong.
 Shillong-793011, East Khasi Hills District,

Sub: ***DIRECTION UNDER SECTION 33(A) OF THE WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974 & SECTION 31 (A) OF THE AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981 –: Thereof:***

1. Whereas, Section 24 1(a) of the Water (Prevention & Control of Pollution) Act, 1974 prohibit on use of stream or well for disposal of polluting matter, etc. Subject to the provision of this section that no person shall knowingly cause or permit any poisonous, noxious or polluting matter determined in accordance with such standard as may be laid down by the State Pollution Control Board;
2. Whereas, Section 24 1(b) of the Water (Prevention & Control of Pollution) Act, 1974 prohibit on use of stream or well for disposal of polluting matter, etc. Subject to the provision of this section that no person shall knowingly cause or permit to enter into the stream any other matter which may tend, either directly or in combination with similar matter, to impede the proper flow of the water of the stream in a manner leading or likely to lead to a substantial aggravation of pollution due to other causes or of its consequences.
3. Whereas, in pursuance to E-Newspaper clipping dated 17th January 2024 on Wyrta, inspection of the unit was carried out by the Board's official on 19th January, 2024 and the observation of the official are as follows:-
 - a. Portion of construction of Jowai By-Pass Road lies near adjacent to Myntdu river.
 - b. Major rampant earth dumping along Myntdu river.
 - c. The dumping of earth at Myntdu river is caused due to construction of Jowai By-Pass road along the river
 - d. No protection taken by the contractor for preventing the dumped earth and spoils to flow into Myntdu river which may lead to effecting the water quality of the river
4. Now, therefore, the Meghalaya State Pollution Control Board in exercise of powers conferred upon it under Section 33 (A) of the Water (Prevention and Control of Pollution) Act 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act 1981 do hereby direct **M/s. Dhar Construction company** to clear the spoils and dumps from the Myntdu River within 7 (seven) days from the date of receipt of the directions.

d/c

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Meghalaya State Pollution Control Board

Forests & Environment Department, Government of Meghalaya

'ARDEN' Lumpynggad, Shillong - 793014

Website : <http://megspcb.gov.in>



mspcb

5. In case the unit fails to comply with the above directions, the Meghalaya State Pollution Control Board will be constrained to initiate proceedings against your unit as deemed fit under the relevant Acts and Rules

(R. NANAIMALAI, IFS)

CHAIRMAN

Meghalaya State Pollution Control Board,
Shillong

Memo: No. MSPCB/TB-30/VOL-I/2022/2023-2024/118-A

Dtd. Shillong, the 30th January, 2024.

Copy to:-

1. The Deputy Commissioner, West Jaintia Hills District for favour of information and necessary action.
2. The Chief Engineer, P.W.D (NH) Road., Shillong, East Khasi Hills District for favour of information and necessary action.

CHAIRMAN

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Meghalaya State Pollution Control Board

Forests & Environment Department, Government of Meghalaya

'ARDEN' Lumpynggad, Shillong - 793014

Website : <http://megspcb.gov.in>



(49)
TOP PRIORITY

Dated Shillong, the 23rd June, 2024

No. MPCB/TB-7(B)/VOL-I/2021/2024-2025 49

To,

The Chief Engineer (NH),
Public Works Department (Roads)
Meghalaya, Shillong

Subj: **DIRECTIONS UNDER SECTION 33(A) OF THE WATER (PREVENTION & CONTROL OF POLLUTION) ACT, 1974**

Sir,

1. Whereas, Section 24 1(a) of the Water (Prevention & Control of Pollution) Act, 1974 prohibit the use of stream or well for disposal of polluting matter, etc "no person shall knowingly cause or permit any poisonous, noxious or polluting matter determined in accordance with such standards as may be laid down by the State Board to enter (whether directly or indirectly) into any stream or well or sewer or on land";
2. Whereas, Section 24 1(b) of the Water (Prevention & Control of Pollution) Act, 1974 prohibit the use of stream or well for disposal of polluting matter, etc "no person shall knowingly cause or permit to enter into any stream any other matter which may tend, either directly or in combination with similar matters, to impede the proper flow of the water of the stream in a manner leading or likely to lead to a substantial aggravation of pollution due to other causes or of its consequences";
3. WHEREAS, Ministry of Environment, Forest and Climate Change has notified "Construction and Demolition Waste Management Rules, 2016" vide GSR 317(E); dated 29th March, 2016 henceforth known as the said rules; and
4. Whereas, as per Sub Rule (2) of Rule (5) of the Construction Waste & Demolition Rules, 2016 states that "The service providers shall remove all construction and demolition waste and clean the area every day, if possible, or depending upon the duration of the work, the quantity and type of waste generated, appropriate storage and collection, a reasonable timeframe shall be worked out in consultation with the concerned local authority.";
5. Whereas, observations made during the inspection of the Task Force of the Board on 27th May, 2024 regarding the Construction of Jowai-Bypass with pave shoulder connecting NH-40E and NH-44 by M/s Dhar Construction Company revealed that:
 - i. The river water exhibited noticeable turbidity with a murky appearance at Treiongriang, Myntdu Bridge, and Jowai-Dawki Road, indicating high levels of suspended solids. Excavated earth was dumped in many areas near River Myntdu. A visible layer of sediment was observed on the riverbed near the construction site.

Contact details : Email : membsecy.spcb-meg@gov.in, megspcb@rediffmail.com; Telephone Numbers: Chairman-0364-2521217; Member Secretary-2522802; Scientific-2521514; Engineering-2521533; Legal-2520044; Laboratory-2521726; Administration-2520073; Accounts-2522124; Telefax-2521764

Meghalaya State Pollution Control Board

Forests & Environment Department, Government of Meghalaya
 'ARDEN' Lumpynggad, Shillong - 793014
 Website : <http://megspcb.gov.in>



- ii. The inspection revealed inadequate sediment control measures along the construction site. Only a portion of 200 meters of sandbags were provided as sediment traps. Runoff pathways were observed leading directly from the construction site into the river.
- iii. Improper disposal of construction debris and waste was noted. Piles of waste materials were found near the riverbank.
- iv. Preliminary water samples were collected and tested for common pollutants. The tests revealed elevated levels of turbidity, suggesting contamination from construction activities.

Now, therefore, in exercise of the power conferred under Section 33(A) of the Water (Prevention & Control of Pollution) Act, 1974, it is hereby directed as following:

- i. **Immediate Cease of Contaminating Activities:** Halt construction activities that are directly causing pollution until appropriate measures are implemented.
- ii. **Installation of Sediment Control Structures:** Construct proper safety measures like retaining walls, drainage systems, and settling tanks to arrest landslides and runoff from the road-construction site along the banks of the Myntdu at Treiongriang, Myntdu Bridge, and Jowai-Dawki Road.
- iii. **Proper Waste Management:** Ensure proper disposal and management of construction waste away from the riverbank.
- iv. Furnish a copy of Muck disposal and management plan along with GPS maps etc. prepared under approved DPR of the project.
- v. **Machinery Maintenance:** Implement regular maintenance of construction machinery to prevent oil leaks and ensure machinery is parked on impermeable surfaces.
- vi. **Training and Awareness:** Conduct training sessions for construction workers on environmental protection practices and pollution control.
- vii. To ensure that the contractor do not flout environmental norms, since contract work has been awarded by your office.

An action taken report in this regard is to be submitted at the earliest.


R. NAINAMALAI, IES
CHAIRMAN

Meghalaya State Pollution Control Board

Shillong

Memo No. MPCB/IB-7(B)/VOL-I/2021/2024-2025/ *49A*

Dated Shillong, the *25th* June, 2024

Copy to:

- I. The Deputy Commissioner, West Jaintia Hills District, Jowai for kind information and necessary action.


CHAIRMAN

Contact details : Email : memsecy.spcb-meg@gov.in, megspcb@rediffmail.com, Telephone Numbers : Chairman-0364-2521217, Member Secretary-2522802, Scientific-2521514; Engineering-2521533; Legal-2520044; Laboratory-2521726; Administration-2520073; Accounts-2522124; Telefax-2521764

Meghalaya State Pollution Control Board
Forests & Environment Department, Government of Meghalaya
'ARDEN' Lumpynggad, Shillong - 793014
Website : <http://megspcb.gov.in>

(157)

mspcb

No. MPCB/TB-86-2024/2024-2025/ 157
Dated Shillong, the 9th December, 2024

To,
The Secretary to the Government of Meghalaya,
Forest & Environment Department
Meghalaya, Shillong

Sub: Request to Declare the Stretch of Myntdu River from Jingkieng Myntdu up to PHE Drinking Water Supply Source as a Critical Catchment Area: regarding

Sir,

With reference to the above, I am writing to draw your kind attention to the urgent need to protect the stretch of the Myntdu River, spanning from Jingkieng Myntdu up to the Public Health Engineering (PHE) drinking water supply source. This section of the river is crucial for sustaining the water needs of Jowai Town and its surrounding areas, and it faces significant threats due to rapid urbanization.

Urban expansion in Jowai Town has led to increasing encroachments, pollution, and degradation of the Myntdu River's catchment area. These changes jeopardize the river's health, affect water quality, and pose a direct risk to the PHE drinking water source, which serves a large population.

Given the critical importance of this river stretch for the community and environment, I respectfully urge the Government of Meghalaya to declare this area as a "Critical Catchment Area" as per Meghalaya Protection of Catchment Areas Act, 1990. Such a designation would help in:

1. Ensuring stricter regulations to protect the river from further degradation.
2. Implementing conservation measures to restore its ecological balance.
3. Safeguarding the drinking water supply for current and future generations.

Additionally, I wish to inform you that a case concerning the Myntdu River is currently pending in the Hon'ble National Green Tribunal (Eastern Zone) under Original Application No. 1271/2024. This ongoing litigation highlights the gravity of the situation and underscores the urgent need for proactive measures.

Given the seriousness of the matter I would like to kindly request for prompt action to protect this vital natural resource which in turn will greatly contribute to the preservation of the environment and the well-being of the residents of Jowai Town.

This is for favour of your kind information and needful

Yours faithfully

(Dr. G.H. CHYRMANG, MFS)
MEMBER SECRETARY
Meghalaya State Pollution Control Board
Shillong

Contact details: Email - mems@spcb.meg.gov.in, megspcb@rediffmail.com; Telephone Numbers - Chairman-0364-2521217, Member Secretary-2522802
Shillong-793014, Engineering-793013, Legal-793014, Laboratory-793012; Administration-2520073, Accounts-2522124; Telefax-2521764

**GOVERNMENT OF MEGHALAYA
FOREST AND ENVIRONMENT DEPARTMENT

NOTIFICATION

No. FOR/CC/29/2019/Pt/688.

Dated Shillong the 25th August 2023

Whereas, Meghalaya's natural heritage encompasses its sacred groves, captivating caves, ancient living root bridges, majestic waterfalls, serene lakes and rivers which add to the state's charm and ecological significance and not only offer breath-taking views and vistas for tourists and visitors but also provide essential resources for the local communities;

And, whereas, preserving and conserving this natural heritage is crucial for maintaining the ecological balance and sustaining the unique ecosystems and species found within the state and also to support and sustain nature based tourism in the State;

And, whereas, waterbodies are vital components of our planet's ecosystems and play a fundamental role in the water cycle, supporting diverse species, providing resources for human societies and offering recreational and aesthetic value;

And, whereas, many waterbodies in Meghalaya are threatened by discharge of untreated domestic and industrial effluents, use of chemical fertilizers and pesticides in catchment, disposal of solid waste, construction of buildings and other structures in close vicinity of their banks resulting in loss of biodiversity and disruption in flow of ecosystem services from the waterbodies;

And whereas threats to waterbodies have drawn attention of Hon'ble High Court of Meghalaya in proceedings held before them in Public Interest Litigation No. 10 of 2019 In Re.: Cleanliness of Umiam Lake vs State of Meghalaya;

And, whereas, the Hon'ble High Court of Meghalaya in a series of orders passed in the said Public Interest Litigation has directed the Government of Meghalaya to *inter-alia* formulate comprehensive guidelines for conservation and protection of waterbodies in Meghalaya;

Now, therefore, in compliance of directions issued by the Hon'ble High Court of Meghalaya and in supersession of the Meghalaya Waterbodies (Preservation and Conservation) Guidelines, 2023 notified by the Government of Meghalaya vide Notification No. FOR/CC/29/2019/Pt/637 dated 18th July 2023, the Government of Meghalaya makes the following guidelines for conservation and protection of water bodies, namely:-

1. Short title, extent and commencement. (1) These guidelines may be called the Meghalaya Waterbodies (Conservation and Protection) Guidelines, 2023.

(2) These guidelines shall extend to the whole of Meghalaya.

(3) These guidelines shall come into force on the date of their publication in Meghalaya Gazette.

2. Definitions.- (1) In these guidelines, unless the context otherwise requires,-

- (a) **'Government'** means State Government of Meghalaya;
- (b) **'prescribed'** means prescribed by the Government by a Notification published in the Meghalaya Gazette;
- (c) **'regulated zone'** means individual plots of land located in immediate vicinity of the no-construction zone where construction of building and other structures shall be regulated in the manner provided in paragraph 5 of these guidelines;
- (d) **'urban areas'** means cantonments, census towns, master plan areas, municipal areas, scheme areas, district headquarters towns and such other areas as may be prescribed;
- (e) **'waterbody'** means a certain clearly distinguishable part of surface water, such as a lake, a pond, a stream, a river or a part of a stream or a river, but does not include paddy fields, irrigation canals, human made water bodies specifically constructed for aquaculture, seasonal rivers and streams or parts thereof where the entire bed remained dry for a period not less than 240 days during each of the past ten calendar years and also the ponds, water tanks and lakes where the entire bed remained dry for a period not less than 240 days during each of the past ten calendar years;
- (f) **'waterbody setback'** means an area located in immediate vicinity of the mean high flood level of a water body observed in the past ten years where no new construction of permanent nature except the structures and activities specified in paragraph 4 shall be permitted;

(2) The words and expressions used in these guidelines and not defined but defined in the Environment (Protection) Act, 1986 (No. 29 of 1986); the Wetlands (Conservation and Management) Rules, 2017 (Published in the Gazette of India: Extraordinary vide G.S.R. 1203 (E) dated 26.09.2017) and the Meghalaya Building Bye-Laws, 2021 (Published in the Gazette of Meghalaya vide Notification No. UAU.73/2016/Pt.402 dated 09.03.2021) shall have the meaning assigned to them in the afore-mentioned Act, Rules and Bye-Laws.

3. Activities prohibited in waterbodies. – The following activities shall be prohibited in waterbodies, namely:-

- (a) conversion for any other purpose including encroachment of any kind;
- (b) setting up of any industry or expansion of existing industries;

- (c) manufacture or handling or storage or disposal of construction and demolition waste covered under the Construction and Demolition Waste Management Rules, 2016; hazardous substances covered under the Manufacture, Storage and Import of Hazardous Chemical Rules, 1989 or the Rules for Manufacture, Use, Import, Export and Storage of Hazardous Microorganisms Genetically Engineered Organisms or Cells, 1989 or the Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2008; electronic waste covered under the E-Waste (Management) Rules, 2016;
- (d) dumping of solid waste and bio-medical waste;
- (e) discharge of untreated wastes and effluents from industries, cities, towns, villages and other human settlements.

4. Activities permitted in waterbody setback. – (1) The following activities and structures shall only be permitted in the waterbody setback, namely:-

- (a) construction of boat jetties:
Provided use of cheap quality plastic materials, as specified by the Meghalaya State Pollution Control Board, which results in discharge of any harmful chemical substance or micro-plastic particles in the water body shall be prohibited in construction of boat jetties;
- (b) erection of boundary pillars;
- (c) perimeter fencing of a nature which does not hinder in any manner free flow of rain water to or from the waterbody;
- (d) bank stabilization activities including construction of embankment and retaining wall;
- (e) construction of jack wells, pump-house and such other similar structures required for drawl of water from the waterbody;
- (f) construction of dam, weir and hydro power plant;
- (g) construction of footpath for public use;
- (h) construction of unmetalled approach roads to extract sand, boulder and other minerals as per a valid licence or permit issued by the concerned competent authority;
- (i) temporary storage of sand, boulder and other minor mineral extracted from the waterbody as per a valid licence or permit issued by the concerned competent authority;
- (j) repair of existing buildings and other structures;

- (k) erection of tents and semi-permanent rain shelters, gazebos and structures required to store tools, equipments and machineries required for water sports activities in the waterbody;

Provided that all such structures shall be made up of bamboo, wood, thatch and such other renewable wood products without using cement and steel:

- (l) temporary campsites, parks, gardens and playgrounds; and

- (m) planting of trees, shrubs and other landscaping activities.

(2) The structures constructed in the waterbody setback shall have design features and colour scheme which blend with the surrounding landscape.

5. Afforestation of waterbody setback.-To prevent soil erosion and to enhance aesthetic beauty, dense plantation of native species shall be undertaken in the waterbody setback.

6. Construction Activities and Extent of waterbody setback.- Extent of waterbody setback shall not be less than the same specified in column 3 of the Tables given in **Appendix I – IV** to these guidelines.

7. Regulation of activities in regulated zone.-(1) Plot coverage, floor area ratio, number of floors and heights of buildings constructed in regulated zone shall not be more than the same specified in the Tables given in **Appendix I - IV** to these guidelines.

(2) All the buildings and structures located in the regulated zone shall install appropriate facilities to ensure that no untreated solid or liquid waste is discharged into the waterbody.

(3) In the buildings located in the regulated zone, septic tank, sewage treatment plant and effluent treatment plant shall be located from the waterbody setback at a minimum distance of 6 meter or half the depth of the plot, whichever is higher:

Provided that in the areas having steep slope where middle of the plot from the waterbody setback falls in the floor other than the ground floor, septic tank, sewage treatment plant, and effluent treatment plant shall be located at a minimum distance of 6 meter or three-fourth of the depth of the ground floor, whichever is higher.

8. Prohibition on the use of pesticides and chemical fertilizers. Pesticides and chemical fertilisers of such nature as may be prescribed shall not be used in the waterbody setback, regulated zone and such other areas located in vicinity of the regulated zone as may be prescribed.

9. Restriction on installation of hoardings, billboards, signage and certain built forms. Hoardings, billboards, signage and built forms of such size and such other specifications as may be prescribed shall not be installed in waterbody setback, regulated zone and such other areas located in vicinity of the regulated zone as may be prescribed to ensure unhindered view of waterbodies.

10. Implementation mechanism.-(1) In the areas where provisions of the Meghalaya Building Bye-Laws, 2021 extend, authorities responsible for implementation of these Bye-Laws shall be responsible for implementation of these guidelines.

(2) In the areas where provisions of the Meghalaya Building Bye-Laws, 2021 do not extend, these guidelines shall be implemented by such authorities in such manner as may be prescribed.

(3) Construction activities, including works in progress of buildings granted permission under Meghalaya Building Bye-Laws, 2021 shall not come under the purview of these guidelines.

11. Monitoring Committee. (1) A Monitoring Committee under Chairmanship of Chief Secretary will be constituted to monitor implementation of these guidelines.

(2) The Monitoring Committee shall meet at least once every three months.

12. Guidelines not in derogation of any other law. -The provisions of these guidelines shall be in addition to and not in derogation of the provisions of any other law for the time being in force.

(Sd/- **D.P. Wahlang, IAS**)
Chief Secretary
Government of Meghalaya
Shillong

Memo No. FOR,CC/29/2019/Pt/688 - A

Dated Shillong the 25th August 2023.

Copy forwarded to:

1. PS to the Chief Minister of Meghalaya for kind information of the Hon'ble Chief Minister.
2. PS to the Chief Secretary to the Government of Meghalaya, with a request to bring to the kind information of the Chief Secretary.
3. PA to the Additional Chief Secretary to the Government of Meghalaya, Home (Police)/Water Resources Departments with a request to bring to the kind information of the Additional Chief Secretary.
4. PA to the Commissioner & Secretary to the Government of Meghalaya, Forest & Environment/ Public Health Engineering/Urban Affairs/Planning/Finance/Soil and Water Conservation Departments with a request to bring to the kind information of the Commissioner & Secretary.
5. The Secretary to the Government of Meghalaya, Forest & Environment/Water Resources Departments for information.
6. The Principal Chief Conservator of Forest & HoFF, Forest & Environment Department, Meghalaya, Shillong.
7. The Chairman, Meghalaya State Pollution Board, Shillong.
8. The Member Secretary, Meghalaya State Pollution Board, Shillong.
9. The Deputy Commissioner, East Khasi Hills District, Shillong for information and necessary action.
10. The Director Urban Affairs Department, Meghalaya, Shillong.
11. The Director Soil & Water Conservation Department, Meghalaya, Shillong.
12. The Director of Printing & Stationery, Meghalaya, Shillong for publication in the Meghalaya Gazette.
13. The Chief Engineer Public Health Engineering Department Meghalaya, Shillong.
14. The Chief Engineer (Environment & Sanitation) PHED, Meghalaya, Shillong.

APPENDIX - 2

Table 2: SITING NORMS FOR BUILDINGS AND OTHER STRUCTURES FOR RIVERINE WATERBODIES IN AREAS OTHER THAN URBAN AREAS

Sl. No.	Width of Riverine Waterbody	Size of Adjoining Plot	Extent of Waterbody Setback	Parameters for Regulated Zone				
				Maximum Plot Coverage	Maximum F.A.R.	Maximum Number of Floors	Maximum building height	Type of Building
1.	Up to 4m	Any size	10 m	50 %	1.00	2	7.6 m from any part of ground level	Residential
							8.2 m from any part of ground level	Non- Residential
2.	More than 4m	Up to 500 sqm	15 m	50 %	1.0	2	7.6 m from any part of ground level	Residential
							8.2 m from any part of ground level	Non- Residential
		500 -700 sqm	25 m	40 %	0.8	2	7.6 m from any part of ground level	Residential
							8.2 m from any part of ground level	Non- Residential
		Beyond 700 sqm	50 m	40 %	0.8	2	7.6 m from any part of ground level	Residential
							8.2 m from any part of ground level	Non- Residential

APPENDIX - 3

Table 3: SITING NORMS FOR BUILDINGS AND OTHER STRUCTURES FOR RIVERINE WATERBODIES IN URBAN AREAS OTHER THAN MUNICIPAL AREAS AND CANTONMENTS

Sl. No.	Width of Riverine Waterbody	Extent of Waterbody Setback	Parameters for Regulated Zone			
			Maximum Plot Coverage	Maximum F.A.R.	Maximum Number of Floors	Maximum building height
1.	Up to 3 m	5m	As per the Meghalaya Building Bye-Laws, 2021			
2.	More than 3 m	10 m	As per the Meghalaya Building Bye-Laws, 2021			

APPENDIX - 4

Table 4: SITING NORMS FOR BUILDINGS AND OTHER STRUCTURES FOR RIVERINE WATERBODIES IN CANTONMENTS AND MUNICIPAL AREAS

Sl. No.	Width of Riverine Waterbody	Extent of Waterbody Setback	Parameters for Regulated Zone			
			Maximum Plot Coverage	Maximum F.A.R.	Maximum Number of Floors	Maximum building height
1.	Up to 3 m	3m	As per the Meghalaya Building Bye-Laws, 2021			
2.	More than 3 m	6 m	As per the Meghalaya Building Bye-Laws, 2021			

GOVERNMENT OF MEGHALAYA
FOREST AND ENVIRONMENT DEPARTMENT

NOTIFICATION

No. FOR/CC/29/2019/1140

Dated Shillong, the 13th February, 2024

Whereas, in compliance of directions issued by the Hon'ble High Court of Meghalaya in proceedings held before them in Public Interest Litigation No. 10 of 2019 In Re.: Cleanliness of Umiam Lake vs State of Meghalaya, the Government of Meghalaya made the Meghalaya Waterbodies (Preservation and Conservation) Guidelines, 2023 vide Notification No. FOR/CC/29/2019/Pt/688 dated 18th July, 2023;

And whereas, the Hon'ble High Court of Meghalaya in proceedings held before them in the said Public Interest Litigation on 19th October, 2023 noted that the said guidelines contain obvious mistakes which need to be corrected;

And whereas, the Hon'ble High Court of Meghalaya in the said proceedings directed that the said guidelines shall be corrected, modified, revisited and republished;

And whereas, the Hon'ble High Court of Meghalaya in the said proceedings also directed that the concerns indicated by the Respondent No.6 in the said Public Interest Litigation must be addressed both to ensure that the aesthetics around a waterbody and natural beauty are not compromised in the name of development or only for the purpose of allowing private construction to come up;

And whereas, the said guidelines were revisited by an Expert Committee consisting of, among others, Respondent No.6 in the said Public Interest Litigation

Now therefore in compliance of the directions issued by the Hon'ble High Court of Meghalaya and on recommendation of the said Expert Committee, the Government of Meghalaya hereby makes the following guidelines to amend the Meghalaya Waterbodies (Preservation and Conservation) Guidelines, 2023, namely:-

1. Short title, extent and commencement. (1) These guidelines may be called the Meghalaya Waterbodies (Conservation and Protection) Amendment Guidelines, 2023.

(2) These guidelines shall extend to the whole of Meghalaya.

(3) The guidelines shall come into force on the date of their publication in Meghalaya Gazette.

Amendment of clause (c) in paragraph 2. In the Meghalaya Waterbodies (Conservation and Protection) Guidelines, 2023 (hereinafter referred to as the "principal guidelines"), in clause (c) in paragraph 2, the words and figure "no-construction zone" and "paragraph 5" shall respectively be substituted by the words and figure "waterbody setback" and "paragraph 7".

2. Insertion of a sub-paragraph in paragraph 7. In the principal guidelines, in paragraph 7, after sub-paragraph (1), the following sub-paragraph shall be inserted, namely: -

“(1A) Width of regulated zone for a waterbody shall be four times the width of waterbody setback for such waterbody applicable for water bodies mentioned in Appendix 1 and Appendix 2 only.

Provided that in the cases where a part of the regulated zone of a waterbody falls outside its catchment area, extent of the regulated zone at such locations shall be limited to catchment area of such waterbody.”

3. **Merging of Appendix 3 and Appendix 4**, which will now read as Appendix 3 in para 7.

4. **Substitution of paragraph 9**. In the principal guidelines, paragraph 9 shall be substituted by the following paragraph, namely: -

“9. **Restriction on installation or construction of hoarding, billboards, signages, buildings and certain other built forms to protect and maintain strategic scenic Vistas**. Notwithstanding anything contained in these Guidelines, hoardings, billboards, signages, buildings and built forms of such size and other specifications, as may be prescribed, shall not be installed or constructed in waterbody setback, regulated zone and such other areas located in vicinity of regulated zone, as may be prescribed, to protect and maintain strategic scenic Vistas by ensuring unhindered view of waterbodies from the nearby roads, highways and other viewpoints.”

Sd/-
(D.P. Wahlang, IAS)
 Chief Secretary
 Government of Meghalaya

Memo No. FOR.CC/29/2019/1140-A

Dated Shillong the 13th February, 2024.

Copy forwarded to:

1. PS to the Chief Minister of Meghalaya for kind information of the Hon'ble Chief Minister.
2. PS to the Chief Secretary to the Government of Meghalaya, with a request to bring to the kind information of the Chief Secretary.
3. PA to the Additional Chief Secretary to the Government of Meghalaya, Home (Police)/Water Resources Departments with a request to bring to the kind information of the Additional Chief Secretary.
4. PA to the Commissioner & Secretary to the Government of Meghalaya, Forest & Environment/ Public Health Engineering/Urban Affairs/Planning/Finance/Soil and Water Conservation Departments with a request to bring to the kind information of the Commissioner & Secretary.
5. The Secretary to the Government of Meghalaya, Forest & Environment/Water Resources Departments for information.
6. The Principal Chief Conservator of Forest & HoFF, Forest & Environment Department, Meghalaya, Shillong.
7. The Chairman, Meghalaya State Pollution Board, Shillong.
8. The Member Secretary, Meghalaya State Pollution Board, Shillong.
9. The Deputy Commissioner, East Khasi Hills District, Shillong for information and necessary action.
10. The Director Urban Affairs Department, Meghalaya, Shillong.
11. The Director Soil & Water Conservation Department, Meghalaya, Shillong.
12. The Director of Printing & Stationery, Meghalaya, Shillong for publication in the Meghalaya Gazette.
13. The Chief Engineer Public Health Engineering Department Meghalaya, Shillong.

APPENDIX – 3.

Table: 3. SITTING NORMS FOR BUILDINGS AND OTHER STRUCTURES FOR RIVERINE WATERBODIES WITHIN URBAN AREAS

Sl.No.	Width of Riverine Body	Extent of Waterbody Setback	Parameters for Regulatee Zone				
			Maximum Plot Coverage	Maximum F.A.R	Maximum Number of Floors	Maximum building height	Type of Building
1.	Up to 3 m	3 m	As per the Meghalaya Building Bye-Laws, 2021				
2.	More than 3 m	6 m	As per the Meghalaya Building Bye-Laws, 2021				

**GOVERNMENT OF MEGHALAYA
FOREST AND ENVIRONMENT DEPARTMENT**

ORDERS

No. FOR/CC/29/2019/Pt- I/7.

Dated Shillong the 5th March, 2024.

Whereas, the Hon'ble High Court has closed the PIL No.10 of 2019 in the matter In Re Cleanliness of Umiam Lake Vrs State of Meghalaya vide order dated 19.02.2024.

And, whereas, PIL No.10 of 2019 has been disposed of with the following guidelines, which shall be followed by all concerned in letter and spirit without any deviation and which are reproduced herewith for kind perusal and necessary action:

- i) If any public property is identified / retrieved on the orders / intervention of this court, a permanent steel display board with bar code & case number must be displayed at vantage points at the said site;
- ii) Such identified places should be displayed at all relevant Government websites, so as to prevent others to deal with the public property;
- iii) Hawking and parking must not be allowed at such regained public sites except in accordance with law;
- iv) No permission should be given to use the site as Auto / Taxi stand, causing hindrance to the general public or traffic at large except authorised;
- v) No one has right to put up temporary or permanent structures either in the site or on pavements / footpaths, if any, without any permission of the concerned authorities. If there is any unauthorized construction thereon, the authorities must take a rapid action to dismantle the same;
- vi) If there is any failure on the part of the Officials, who are responsible to follow the above guidelines, departmental action can be initiated against them and their dereliction can be entered in their Service Registers so as to deprive their promotion

The above directions may be strictly enforced and followed and brought to the notice for all subordinate officials and organizations/Boards/Agencies, etc for necessary strict compliance.

Sd/-(Pravin Bakshi IAS)

Commissioner & Secretary to the Government of Meghalaya
Forest & Environment Department
Shillong.

Memo No. FOR/CC/29/2019/Pt-I/7-A.

Dated Shillong the 5th March, 2024.

Copy forwarded to:

1. PS to the Chief Minister of Meghalaya for kind information of the Hon'ble Chief Minister.
2. PS to the Chief Secretary to the Government of Meghalaya, with a request to bring to the kind information of the Chief Secretary.
3. PA to the Additional Chief Secretary to the Government of Meghalaya, Home (Police)/Water Resources Departments with a request to bring to the kind information of the Additional Chief Secretary.
4. PA to the Commissioner & Secretary to the Government of Meghalaya, Forest & Environment/ Public Health Engineering/Urban Affairs/Planning/Finance/Power/PWD/ Soil and Water Conservation Departments with a request to bring to the kind information of the Commissioner & Secretary.
5. The Chairman-cum-Managing Director, MeECL, Shillong.
6. The Secretary to the Government of Meghalaya, Forest & Environment/Water Resources Departments.
7. The Principal Chief Conservator of Forest & HoFF, Forest & Environment Department, Meghalaya, Shillong.
8. The Chairman, Meghalaya State Pollution Board, Shillong.
9. The Member Secretary, Meghalaya State Pollution Board, Shillong.
10. The Deputy Commissioner, East Khasi Hills/Ri Bhoi District, Shillong for information and necessary action.
11. The Superintendent of Police, East Khasi Hills/Ri Bhoi District, Shillong for information and necessary action.
12. The Director Urban Affairs Department, Meghalaya, Shillong.
13. The Director Soil & Water Conservation Department, Meghalaya, Shillong.
14. The Director MePGCL/MePTCL/MePDCL, Shillong.
15. The Chief Engineer Public Health Engineering Department Meghalaya, Shillong.
16. The Chief Engineer (Environment & Sanitation) PHED, Meghalaya, Shillong.
17. The Chief Engineer, PWD (Roads) Shillong.
18. The Chief Executive Officer, Smart City Project/Shillong Municipal Board, Shillong for information and necessary action.
19. The Chief Conservator of Forests (Social Forestry & Environment), Meghalaya, Shillong.



amit singh <semasingh.office@gmail.com>

O.A No. 1271/2024 Shri Khroo L Pariat. Vs. State of Meghalaya & Ors.

1 message

amit singh <semasingh.office@gmail.com>

Tue, Mar 10, 2026 at 5:34 PM

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Dear Sir,/Madam

Kindly Find attached scanned copy of Affidavit being e- filed on behalf of Respondent No. 5, Meghalaya State Pollution Control Board. which is being served in advance copy as proof of service.

Thanking you.

Best Regards,
Ms. K. Enatoli Sema Adv.

(Clerk)
Rahul 7503630697

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 **Affidavit.pdf**
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